

(5) The adoption of the uniform pattern of school and college classes viz., 10 x 2 x 3 in all States and Union Territories;

(6) Vocationalisation of education at the higher secondary stage and introducing work-experience as an integral part of education at the school stage;

(7) The development of a national scholarships policy so that the talented students and especially those coming from the most deprived sections of the community are assisted to receive the best school and university education;

(8) The launching of a youth movement for the population in the age-group 14—25;

(9) Reorganisation of collegiate and university education;

(10) Development of technical education;

(11) Introduction of a large-scale programme of National Social Service; and

(12) Strengthening of the administrative machinery to plan and implement this significant programme of expansion and qualitative improvement.

The proposals are under consideration of the Planning Commission.

LEGISLATION TO COLLECT EYES OF PERSONS WHO DIE IN HOSPITALS

169. SHRI SITARAM JAIPURIA: Will the Minister of HEALTH AND FAMILY PLANNING be pleased to state:

(a) whether it is a fact that the All India Ophthalmological Conference at its recent annual conference held at Bangalore urged upon the Government to enact legislation to empower eye banks in the hospital to collect the eyes of persons who die in hospitals;

(b) whether the Conference has also urged upon Government to enact legislation banning quackery in ophthalmology which is responsible for the high percentage of blindless in the country; and

(c) if so, what action is being taken by Government in the matter?

THE DEPUTY MINISTER FOR HEALTH AND FAMILY PLANNING (SHRI A. K. KISKU): (a) to (c) The President of the All India Ophthalmological Conference at the Annual Conference held at Bangalore from the 20th to the 23rd January, 1973, has urged for enactment of legislation to empower Eye Banks to collect eyes of persons who die in hospitals and to ban quackery in ophthalmology. The constitutional propriety of having central legislation on the extraction of organs from dead bodies is being examined. It may, however, be added that a few State Governments/Union Territories have already enacted legislations on corneal grafting.

DELHI CRICKET TEST MATCH

170. SHRI K. C. PANDA:

SHRI LOKANATH MISRA:

SHRI DAHYABHAI V. PATEL:

Will the Minister of EDUCATION AND SOCIAL WELFARE be pleased to state:

(a) whether Government's attention has been invited to a report published in the Motherland of the 31st December, 1972 to the effect that India lost the Delhi Cricket Match against the M.C.C. as several of our players were invariably under the influence of liquor;

(b) whether Government have investigated into the allegations made in this regard; and

(c) if so, the reaction of Government thereto?

THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION AND SOCIAL WELFARE (SHRI ARVIND NETAM): (a) Yes, Sir.

(b) and (c) The report published in the 'Motherland' of 31st December, 1972 is not corroborated by the vast coverage about this Test in the other important national dailies. According to knowledgeable circles, including the Press in general, this Match was keenly contested and the Indian team put in the best possible performance. .

However, the 'Motherland' report has been brought to the notice of the Board of Control for Cricket in India which is the national body concerned with the conduct of these Test Matches, for such action as they deem necessary.

PAPERS LAID ON THE TABLE

I. ANNUAL ACCOUNTS (1970-71) OF THE COMMISSIONERS FOR THE PORT OF CALCUTTA AND THE AUDIT REPORT THEREON

II. SIXTH ANNUAL REPORT (1971-72) ON THE WORKING OF THE SEAMEN'S PROVIDENT FUND SCHEME

THE MINISTER OF SHIPPING AND TRANSPORT (SHRI RAJ BAHADUR): Sir, I beg to lay on the Table:

I. A copy (in English and Hindi) of the Annual Accounts of the Commissioners for the Port of Calcutta, for the year 1970-71, and the Audit Report thereon. [Placed in Library, See No. LT-4320/73].

II. A copy (in English and Hindi) of the Sixth Annual Report on the working of the Seamen's Provident Fund Scheme, for the year 1971-72, [Placed in Library. See No. LT-4169/73].

NOTIFICATION OF THE MINISTRY OF WORKS AND HOUSING

THE MINISTER OF STATE IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS AND IN THE MINISTRY OF WORKS AND HOUSING (SHRI OM MEHTA): Sir, I beg to lay on the Table, under sub-section (2) of section 17 of the Requisitioning and Acquisition of Immovable Pro-

perty Act, 1952, a copy (in English Hindi) of the Ministry of Works and Housing Notification S.O. No. 4144, dated the 4th December, 1972. [Placed in Library. See No. LT-4170/73].

NOTIFICATIONS OF THE MINISTRY OF AGRICULTURE

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ANNASAHEB SHINDE): Sir, I beg to lay on the Table, a copy each (in English and Hindi) of the following Notifications of the Ministry of Agriculture (Department of Agriculture):

(i) Notification G.S.R. 1172, dated the 21st August, 1972, issued under sub-section (1) of section 10 of the Produce Cess Act, 1966.

(ii) Notification G.S.R. No. 1131, dated the 28th August, 1972, publishing the Produce Cess (Amendment) Rules, 1972, under section 22 of the Produce Cess Act, 1966. [Placed in Library. See No. LT 4321/73 for (i) and (ii)].

SOLVENT-EXTRACTED OIL, DE-OILED MEAL AND EDIBLE FLOUR (CONTROL) AMENDMENT ORDER, 1972

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (PROF. SHER SINGH): Sir, I beg to lay on the Table, under sub-section (6) of section 3 of the Essential Commodities Act, 1955 a copy (in English and Hindi) of the Ministry of Agriculture (Department of Food) Notification G.S.R. No. 432(E), dated the 9th October, 1972, publishing the Solvent-extracted Oil, De-oiled Meal and Edible Flour (Control) Amendment Order, 1972. [Placed in Library. See No. LT-4172/73].

NOTIFICATIONS OF THE MINISTRY OF HEALTH AND FAMILY PLANNING

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY PLANNING (SHRI KONDAJJI